

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26897 OF 2016**  
**WITH PRAYER FOR INTERIM RELIEF**

MANISH PRAKASH AND ORS.

...PETITIONERS

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

...RESPONDENTS

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 20.03.2017 with an office report dated 09.03.2017, when the Court was pleased to pass the following Order:

“I.A. No.2 - Application for deletion of respondents from the array of parties is allowed at the risk of the petitioners. Cause-title be amended accordingly. List the matter after four weeks. In the meantime, affidavits of the parties who are represented, may be exchanged.”

There are 10 respondents in the matter.

It is submitted that Mr. Sanjay Kumar Singh, Counsel for the Respondent Nos. 1 & 2 has not filed Counter Affidavit so far.

It is further submitted that Mr. Tanmaya Agarwal, Advocate has already filed Counter Affidavit on behalf of Respondent Nos. 3 to 5 and 8 and the same has been included in the paper books. No one has entered appearance on behalf of Respondent No. 10 though already served.

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

It is further submitted that the name of Respondent Nos. 6, 7 & 9 have been deleted vide Court's Order dated 20.03.2017 and accordingly Cause Title has been amended and included in the paper books.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 21<sup>st</sup> day of April, 2017.

**ASSISTANT REGISTRAR**

Copy to:

Mr. Syed Mehdi Imam, Advocate

Mr. Y. P. Dhingra, Advocate

Mr. Tanmaya Agarwal, Advocate

Mr. Sanjay K. Singh, Advocate

**ASSISTANT REGISTRAR**